

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 11442-11443/2015

(Arising out of impugned final judgment and orders dated 10-04-2014 in WRITC No. 56149/2013 and dated 21-07-2014 in WRITC No. 56149/2013 passed by the High Court of Judicature at Allahabad)

MATSYA JEEVI SAHKARI SAMITI LTD & ANR.

Petitioner(s)

VERSUS

STATE OF U P. AND ORS.

Respondent(s)

Date : 18-09-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. Neeraj Shekhar, AOR

For Respondent(s)

Mr. Manoj K. Mishra, AOR

Mr. Umesh Dubey, Adv.

Mr. F. I. Choudhury, AOR

Mr. S.K.Pathak, Adv.

Mr. Amit Kumar Singh, Adv.

Mr. Upendra Mishra, Adv.

Mr. Vinay Garg, AOR

Mr. Sanjay Kumar Visen, AOR

Mr. Shekhar Raj Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated by learned counsel appearing for respondent Nos.2 and 3 seeking adjournment on the ground of personal difficulty of the arguing counsel.

As prayed, these matters are adjourned for four weeks.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER

